

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

ORDERS OF THE TRIBUNAL

13.1.2009

OA No. 284/2007 with MA 09/2009

None present for applicant.

Mr. V.S. Gurjar, counsel for respondents.

The applicant is aggrieved by the order No. F.No.6-38/95-KVS(Estt.-I) dated 31.7.2006 (Annexure A/1) issued by the Commissioner Kendriya Vidyalaya Sangathan, New Delhi confirming the Orders No. F.24-2/2006-KVS(JBP)/5610 dated 09.06.2006 (Annexure A/2) and order No. 24-2/2006-KVS(JBP)/9914 dated 25.07.2006 (Annexure A/3) refusing of making payment of leave encashment for 56 days.

The respondents have filed an MA No. 09/2009 for taking on record office order dated 23.04.2008 (Annexure MAR/1) whereby an amount of Rs.30,591/- has been paid to the applicant on account of additional 56 days Earned leave, as per calculation detailed out therein. The said order is taken on record.

As per order sheet dated 18.12.2008, it is evident that the applicant also admitted this fact and submitted before the DR(J) that he in view of the fact that necessary relief has been granted to him, he intends to withdraw this OA.

In view of the fact that necessary relief has been granted to the applicant and applicant wants to withdraw the OA, this OA has become infructuous, the same is disposed of with no order as to costs as having been withdrawn.

OA No. 9 also stands disposed of accordingly


(B.L.KHATRI)
MEMBER (A)

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